

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.752/Del/2018
Assessment Year : 2009-10**

**M/s Gaursons India Pvt.Ltd.,
D-25, Vivek Vihar,
Delhi – 110 092.
PAN : AACCG3895Q.**

**Vs. Assistant Commissioner of
Income Tax,
Circle-74(1),
New Delhi.**

(Appellant)

(Respondent)

Appellant by : Shri Anshuman, CA.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : **16.11.2020**
Date of pronouncement : **16.11.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2009-10 is directed against the order of learned CIT(A)-41, New Delhi dated 1st December, 2017.

2. The learned counsel for the assessee, vide email letter dated 29th October, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 16th November, 2020.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant : **M/s Gaursons India Pvt.Ltd.,
D-25, Vivek Vihar, Delhi – 110 092.**
2. Respondent : **Assistant Commissioner of Income Tax,
Circle-74(1), New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar